

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1195**  
**TO BE ANSWERED ON 18.12.2018**

**BUREAU OF INDIAN STANDARDS**

1195. KUMARI SHOBHA KARANDLAJE: SHRI PRATHAP SIMHA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has reviewed the activities of Bureau of Indian Standards (BIS) and if so, the details thereof;
- (b) the new initiatives of the Government on the Effective Implementation of the provisions of new BIS Act, 2016;
- (c) whether the Government has reviewed issues related to improvement in core activities of the BIS and if so, the details thereof;
- (d) the core activities and objectives of setting up of BIS and the new thrust areas identified By BIS; and
- (e) the physical and financial achievements of product certification scheme of BIS?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री सी. आर. चौधरी)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI C. R. CHAUDHARY)**

(a) : Yes Madam. Review of Bureau of Indian Standards (BIS) activities by the Department of Consumer Affairs is a continuous process and such reviews are carried out through Review Meetings, Management Control Report (MCR) etc. From time to time directions are issued to BIS by the Department to achieve targets related to core activities and to take action for improvement in the areas where such improvement is required.

(b) : Some of the important initiatives taken for effective implementation of the BIS Act, 2016 are :

- (i) Notification of new BIS (Hallmarking) Regulations, 2018 under the Act. The Central Government has also notified “Gold jewellery and gold artefacts” and “Silver jewellery and silver artefacts” to be marked with Hallmark.

- (ii) The BIS (Conformity Assessment) Regulations, 2018 has been notified under the Act. The Regulations provide for multiple types of simplified conformity assessment schemes including Self Declaration Of Conformity (SDOC) against any standard which will give multiple simplified options to manufacturers to adhere to the standards and get certificate of conformity, thus improving the “ease of doing business”.
- (iii) Penal provisions for better and effective compliance and to enable compounding of offences for violations have been made stringent under new regulation.
- (iv) Guideline for procedure to be followed by the line Ministries for making the use of a mark under licence or certificate of conformity compulsory, and also procedure for approving and authorizing any other agency, for carrying out conformity assessment activities under Section 16(1) of BIS Act 2016.

(c) : On the basis of reviews improvement in core activities of BIS such as Standards Formulation, Certification, Hallmarking, Laboratory Testing, Consumer Affairs and International Cooperation etc. are undertaken. Government has laid emphasis on easy redressal mechanism of complaints, mandatory certification, enhancing consumer confidence through publicity and various other interactive measures.

(d) : BIS has been established as the National Standards Body of India under the BIS Act, 2016. The main objectives of BIS is harmonious development of activities of Standardisation, marking and quality certification of goods. The standards and certification scheme of BIS apart from benefitting the consumers and industry also support various public policies especially in areas of product safety, consumer protection, food safety, environment protection, building and construction, etc.

New thrust areas identified in standardization are (i) Alternate fuels, (ii) E-mobility, (iii) Medical Devices, (iv) Smart Cities, (v) Digital Technologies (e.g. Industry 4.0, Artificial Intelligence, Block Chain etc.) and (vi) New and Renewable energy.

(e) : As on 25<sup>th</sup> October 2018, total number of Indian Standards covered under Product certification was 959 and number of operative licences were 34641. 14765 registrations have been done under the BIS registration scheme covering different product categories. Under the Management System Certification and Hallmarking Schemes, 1270 and 25085 liceneces respectively are operative.

Income under Product Certification during the year 2017-18 was Rs. 498.75 crore and for the year 2018-19 (till 25 October 2018) is Rs.297.78 crore.

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